

27.11.01

Hon. Mr. S. Dayal, A.M.
Hon. Mr. Rafiquddin, J.M.

None for the applicant despite revision of Cause list. The case is, therefore, dismissed in default and for non-prosecution.

Sri A. Mohiley, Counsel for respondents has sought adjournment in this case.

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J.M.

A.M.
A.M.